

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320
IB - 2752/ND/2019

IN THE MATTER OF:

Chiraag Sharma
Vs
M/s E-Meditek Insurance Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 06.11.2019

CORAM:

MS. INA MALHOTRA
HON'BLE MEMBER (JUDICIAL)

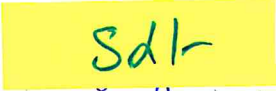
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Adv. Adarsh Rai
For the Respondent :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. Notice be issued to the Corporate Debtor through its Directors. Affidavit of service be filed. Returnable on 26.11.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(INA MALHOTRA)
MEMBER (J)

LV